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(c) what is the production capacity for such vehicles licensed so far and how much of it is already under operation and what is the additional capacity contemplated to be installed for each item?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir. Govt, have established a public sector project for the manufacture of passenger cars upto 1000-cc engine capacity. Approvals have also been granted to a number of parties for the manufacture of 2-wheelers.

(b) Concessional rates of custom duties for import of components under an approved phased manufacturing programme have been extended by the Govt, for the manufacture of cars upto IOOO ce engine capacity and the 2wheelers, subject to these satisfying the criteria specified for fuel efficiency. Differential rates of excise duties have also been extended.

(c) The licensed capacity of Maruti Udyog Ltd. for the manufacture of passenger cars and its derivatives is 1,40,000 Nos. The licensed capacity for the production of 2-wheelers in the country is about 14 lakhs. In addi- ' tion, letters of intent and registration have been accorded for the manufacture of 2-wheelers for a capacity of a little over 20 lakh number per annum.

Captive Diesel Generating Set_s for Cement Plants

1965. SHRI B. C. PATTANAYAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have advised the cement plants to set up their captive diesel generating sets;

(b) if so, what is the number of cement plants who have accepted the suggestion; and

(c) the encouragement given by Govajmment to those cement units who responded to their suggestion?

THH MINISTER OF STATE! IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH); (a) and (b) Yes, Sir. This suggestion has been well received by the industry.

(c) It has been decided that in the case of existing units, the cement manufacturers will be allowed to sell 48.5 per cent of the additional production achieved by installation of DG sets in the non-levy market as against 33.4 per cent allowed in the normal circumstances. The new cement plants which have commenced production after 1-1-1982 would be allowed to sell 61.3 per cent of the additional production achieved by installation of DG Sets under the non-levy quota as against 50 per cent allowed in the normal course.

Industrial Licences to Non-resident Indians

1966. SHRI B. C. PATTANAYAK: Wili the Minister of INDUSTRY b« pleased to state:

(a) whether Government have" made special arrangements for the expeditious clearance of applications for industrial licences from nonresident Indians;

(b) what are the details of the benefit given to non-resident Indians as per the new arrangements; and

(c) since when those arrangements have been made?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) Yes, Sh-.

(b) The procedure has been streamlined to process and finalise industrial approvals for non-resident Indians, within 45 days. Application forms for industrial licences, foreign collaboration and import of capital goods have been prescribed for nse by nonresident Indians, to enable quicker disposal.